

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5751/2023

(Arising out of impugned judgment and order dated 21-02-2023 in A482 No. 1208/2019 passed by the High Court of Judicature at Allahabad)

SHIV MURAT

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(IA No. 117384/2023 - EXEMPTION FROM FILING AFFIDAVIT
IA No. 92244/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT
IA No. 92241/2023 - EXEMPTION FROM FILING O.T.
IA No. 117383/2023 - EXEMPTION FROM FILING O.T.
IA No. 92240/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES
IA No. 117382/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 23-02-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Divyesh Pratap Singh, AOR
Ms. Shivangi Singh, Adv.
Mr. Amit Sangwan, Adv.
Ms. Ranjana Singh, Adv.
Ms. Sneha Chandna, Adv.
Mr. Vikram Pratap Singh, Adv.
Mr. Jai Inder Sharma, Adv.
Mr. Varun Singh, Adv.

For Respondent(s) Mr. Garvesh Kabra, AOR
Mrs. Charu Singhal, Adv.
Mr. Ahishek Jaju, Adv.
Mrs. Mrs. Pooja Kabra, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Leave granted.

The interim order will continue during the pendency of the

proceeding.

Hearing expedited.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR